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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(OS) 185/2020, CRL.M.A. 13630/2020, I.As. 5901/2020, 5904/2020, 8886/2020, 8889/2020, 12100/2020, 1311/2021, 19791/2022, 19796/2022 & 17241/2023**

VIBHUTI SHARMA

..... Plaintiff

Through: Ms. Suruchi Aggarwal, Sr. Adv,
along with Mr. Gurmeet Singh, Adv
(M. 9650954007)

versus

ALOK BHARDWAJ & ORS.

..... Defendants

Through: Mr. Rohit Gandhi, Mr. Hargun
Singh Kalra and Ms. Akshita Nigam,
Adv. for D-1 (M. 9675021223)
Mr. Bharat Gupta Adv. for D-8 (M.
9810444651)
Ms. Pavitra Kaur, Adv. for State (M.
9811999292)

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AND

+ **TEST.CAS. 41/2022 & I.A. 6991/2022**

SHRI ALOK BHARDWAJ

..... Petitioner

Through: Mr. Rohit Gandhi, Mr. Hargun
Singh Kalra and Ms. Akshita Nigam,
Advs. (M. 9675021223)

versus

STATE & ORS.

..... Respondents

Through: Ms. Pavitra Kaur, Adv. for R-1 (M.
9811999292)
Ms. Sangeeta Bharti along with Mr.
Gurmeet Singh, Advs (M.
9650954007) for R-2.



CORAM:
JUSTICE PRATHIBA M. SINGH

ORDER
% 15.01.2024

1. This hearing has been done through hybrid mode.
2. The present is a dispute between the family members of late Shri Satya Dev Bhardwaj in respect to the partition of the following properties:
 - i) *Plot No.4, Block No. K. Connaught Circus, New Delhi;*
 - ii. *Plot No. 18, Block E, Greater Kailash-I, New Delhi;*
3. The Plaintiff in the present case is the daughter of late Shri Priya Bhushan Bhardwaj who is the son of Late Shri Satya Dev Bhardwaj. It is stated that Late Shri Satya Dev Bhardwaj is the grandfather of the Plaintiff and Defendant Nos. 1 to 3 and the father of Defendant Nos. 4 to 7.
4. Late Shri Satya Dev Bhardwaj jointly purchased property *i.e.*, Plot No.4, Block No. K. Connaught Circus, New Delhi, along with his three sons, namely Shri Priya Bhushan Bhardwaj (Since deceased), Shri Vijay Bhushan Bhardwaj (Defendant No.5), Shri Ravi Bhushan Bhardwaj (Defendant No.6), and two daughters, namely Smt. Pratibha Bhardwaj (Defendant No.4), and Smt. Aruna Tara (Defendant No.7) vide a registered sale deed dated 29th February, 1968. He further purchased another property with his three sons *i.e.*, Plot No. 18, Block E, Greater Kailash-I, New Delhi vide a registered sale deed dated 5th December, 1968. The Plaintiff claims that the Defendant Nos. 4 to 7 are in exclusive possession of the above stated properties, and are collecting rents and that the same is not being distributed to the Plaintiff.
5. It is further averred that mother of the Plaintiff – Smt. Usha Devi, who died intestate on 24th May, 2019, acquired 99,300 equity shares of



the company M/s. Ridge Farms Developers (P) Ltd. The Plaintiff in the aforesaid, claims 1/4th share along with Defendant Nos. 1 to 3, who are her own siblings. It is further stated that Defendant No.1 although doesn't have any shares in the company, is one of the Directors and controls the affairs of the company.

6. After hearing Id. Counsel for the parties, it is clear that the main dispute is between the Plaintiff and her brother, who is Defendant No.1. There are properties which belong to the grandfather and other family members including the extended family over which a *status quo* order dated 21st July, 2020 has been passed. The relevant paragraphs of the order is set out below:

“17. The plaintiff has made out a prima facie case and, if ad interim relief is not granted as prayed, the cause in the suit is likely to be frustrated. Grant of such relief is, therefore, also justified on the basis of the principles of balance of convenience and irreparable loss.

18. Pending further orders, therefore, status quo be maintained, regarding the title and possession of the aforesaid suit properties as well as the shares in Mis Ridge Farm and Developers (P) Ltd., to which the prayers in the plaint allude.”

7. It appears in the fitness of things that the parties should at least appear once in order to explore the possibility of amicable resolution of disputes.

8. Whichever of the parties can join physically are free to do so. If any of the parties cannot join physically, they are free to join virtually.

9. List on 23rd January, 2024 at 4.00pm.

PRATHIBA M. SINGH, J.

JANURARY 15, 2024

mr/ks